कितनी विदेशी मुद्रा की बचत की गई ; और

(ख) अधिक विदेशी मुद्रा बचाने के लिए स्टील अथारिटी आफ इंडिया लिमिटेड द्वारा क्या योजनाएं तैयार की गई हैं?

इस्पात और खान मंत्रालय के राज्य मंत्री (श्री एन. के. पी. साल्वे) : (क) स्टील अथारिटी आफ इंडिया लिमिटेड जैसे संगठन में जहां उत्पादन तथा पूंजीगत परियोजनाओं दोनों के कारण काफी भारी मात्रा में आयात किया जाता है, विदेशी-मुद्रा की बचत की राशि का सही अनुमान लगाना कठिन है। पिछले तीन वर्षों के दौरान फालतू पुर्जों तथा स्टोर के बारे में आयात प्रतिस्थापन के प्रयासों से लगभग 10 करोड़ रुपये की विदेशी-मुद्रा की बचत हुई है। इसके अलावा चालू वर्ष के दौरान उत्पादन योजना में समायोजन करने से 116 करोड़ रुपये की विदेशी मुद्रा की बचत हुई है, जिससे आयात में कमी करने में सहायता मिली है।

(ख) विदेशी मुद्रा की और अधिक बचत करने के लिए निम्नलिखित कदम उठाए गए हैं :---

(1) सभी कारखानों और बड़े-बड़े शहरों में आयात प्रतिस्थापन दल बनाए गए हैं जो फालतू पुर्जों तथा स्टोर के निर्माण की देशी क्षमताओं का पता लगाएंगे और उनका उपयोग करेंगे।

(2) रूपांकन तथा परियोजना दल पूंजीगत परियोजनाओं के लिए देशीय उपस्करों के इस्तेमाल की सम्भवनाओं का भी पता लगा रहे हैं ;

(3) जिन मदों का पहले आयात किया जाता था, उनका देश में उत्पादन करने के लिए, स्टील अथारिटी आफ इंडिया लिमिटेड को उत्पादन योजना में फेर-बदल किया जा रहा है।

Setting up of Ferro Vonadium Project at Rairangpur

1707. SHRI CHINTAMANI PANIGRAHI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the feasibility report of Ferro vonadium project at Rairangpur in Orissa has been prepared; and

(b) if so, when it was prepared and details about the decision taken or proposed to be taken by the Government to establish the above mentioned industry in that part of Orissa?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): (a) and (b). M|s. Industrial Promotion and Investment Corporation of Orissa Ltd. (IPICOL) had prepared a Feasibility Report in 1971 for establishment of a Ferro Vanadium project at Rairangpur in Orissa. This report was up-dated in 1979. A Letter of Intent has been issued to M|s. IPICOL for manufacture of Ferro Vanadium and other items.

Rise ein Rape and Kidnapping cases in Big Cities

1708. SHRI CHIRANJI LAL SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been a phenomenal rise in the cases of rape and kidnapping in big cities such as Delhi, Calcutta, Bombay and the women and girls have a feeling of fear on such account; and

(b) if so, the steps taken or proposed to be taken to apprehend the culprits?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b). There is no specific report or information with the Government to conclude that there has been a phenomenal rise in the cases of rape and kidnapping in big cities such as Delhi, Calcutta, Bombay. However the State Governments and Union Territory Administrations are responsible for enforcing law relating to offences.

Solar Commercial Projects Programme by S.E.L.

1709. SHRI MADHAVRAO SCINDIA: Will the PRIME MINISTER be pleased to state:

(a) whether the Central Electronics Limited has taken up solar commercial projects programme;

(b) if so, the details of the projects to be undertaken under this programme and the nature and details of the equipments to be produced thereunder; and

(c) the production targets in respect of solar equipments fixed for 1982-83 and 1983-84 thereunder?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL): (a) and (b). Yes Sir. Under the sponsorship of the Department of Science & Technology and the Commission for Additional Sources of Energy (CASE), Central Electronics Ltd. (CEL) has taken up a commercial project in this area and production of Solar Cells/Modules started in October, 1982. The programme includes manufacture of Photovoltaic systems for off-shore applications for Oil and Natural Gas Commission and Telecommunications applications; and portable Photovoltaic Modules/Systems for Defence applications.

(c) The production target for 1982-83 is Rs. 31 lakhs and for 1983-84 is Rs. 60 lakhs.

अनुसूचित जाति/अनुसूचित जनजाति की कल्याण एसोशिएशनों/फेडरेशनों को मान्यता

1710. **श्री बनवारी लाल** : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनका मंत्रालय अनुसूचित जातियों और अनुसूचित जनजातियों के सामाजिक संगठनों/एसोसिएशनों/फेडरेशनों और संघों को मान्यता देता था और क्या अब उनके मंत्रालय ने मान्यता देना बन्द कर दी है, और यदि हां, तो इसके क्या कारण हैं ; और

(ख) आरक्षित तथा गैर-आरक्षित रिक्तियां भरी जाएं यह सुनिश्चित करने के लिए क्या सरकार का विचार अनुसूचित जातियों और अनुसूचित जनजातियों की कल्याण एसोसिएशनों तथा फेडरेशनों को मान्यता देने का है ?

गृह मंत्रालय में राज्य मंत्री (श्री निहार रंजन लस्कर) : (क) और (ख). सरकार ने अनुसूचित जातियों तथा अनुसूचित जनजातियों के सदस्यों के बीच और अधिक प्रचार करने के लिए आरक्षित रिक्तियां अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याणोन्मुखी, स्वैच्छिक तथा सामाजिक संगठनों को अधिसूचित करने के उद्देश्य से उन्हें मान्यता प्रदान करना बंद नहीं किया है । परन्तु, सरकार अनुसूचित जातियों/अनुसूचित जनजातियों के अपने कर्मचारियों द्वारा जाति तथा जनजाति को आधार मान कर बनाई गई किसी सेवा एसोसिएशन/फेडरेशन/यूनियन को मान्यता नहीं देती ।

Handing over taken-over sick units to their owners

1711. SHRI NIREN GHOSH: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are planning to hand over all or a part of the taken-over sick industries to their private owners particularly when these industries were nursed back as viable propositions;

(b) if so, the compulsions in this matter; and

(c) how Government would be certain that the private owners will not again misuse the resources of these industries for their personal gains and milk them for other purposes?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S. M. KRISHNA): (a) to (c). As per the policy guidelines on sick industries announced on 6th October, 1981, Government have to examine various alternatives for the final disposition of the undertaking being managed under the provisions of Industries (Development and Regulation) Act. The alternatives include nationalisation, takenover of the units by a private sector unit by amalgamation or purchase, reconstruction or, if no such solution is available, denotification and disposal under normal banking procedure. Decision is taken in the circumstances of each case.